

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**CIRCUIT SITTINGS: BILASPUR**

**Original Application No.203/01121/2018**

Bilaspur, this Tuesday, the 04<sup>th</sup> day of December, 2018

**HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER**  
**HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER**

Anwar Ahmed  
S/o Late Md. Suleman  
Aged about 87 years  
R/o Near Railway  
Water Tank,  
Ward No.30  
Darbhanga Square  
Shahdol (M.P.) PIN 484001

**-Applicant**

(By Advocate –**Ms. Veena Nair**)

**V e r s u s**

1. Union of India,  
Through the Chairman  
Railway Board,  
New Delhi 110003

2. The General Manager,  
Rail Bhawan,  
SEC Railways  
Bilaspur District  
Bilaspur (C.G.) PIN 495004

3. The Senior Divisional Personnel Officer,  
SEC Railway, Divisional Office,  
Personnel Branch, Bilaspur,  
District Bilaspur (C.G.) PIN 495004

**- Respondents**

(By Advocate –**Shri Vivek Verma**)

**O R D E R (ORAL)**  
**By Navin Tandon, AM:-**

The applicant was working with respondent-department as a Senior Loco Inspectors. He superannuated on 30.06.1990.

**2.** The applicant is aggrieved by the fact that he is not been granted the benefit of adding 55% and 75% of the running allowance for the purpose of re-fixing his pay and recomputing his retiral benefits.

**3.** The learned counsel for the applicant submits that applicants' case is squarely covered by the order dated 02.01.2007 passed by the Principal Bench of this Tribunal in O.A. No.1273/2005 (Annexure A/1). She prays that the applicant may be permitted to submit detail representation to the competent authority of the respondents within 15 days and a direction may be given to the respondents to consider and decide the said representation in a time bound fashion.

**4.** Shri Vivek Verma, learned counsel appears on behalf of the respondents on receipt of advance copy of O.A. and submits that he has no objection if this Original Application is disposed of in above terms.

**5.** Accordingly, this Original Application is disposed of at admission stage itself, without going into the merits of the case, by

permitting the applicant to submit detailed representation, in regard to his grievances, to the competent authority of the respondents, within a period of 15 days from the date of receipt of a certified copy of this order. On such representations being filed, the competent authority of the respondents shall consider and decide the applicant's representation with a reasoned and speaking order, within a period of 60 days thereof. The decision so taken shall be communicated to the applicant.

**(Ramesh Singh Thakur)**  
**Judicial Member**

**(Navin Tandon)**  
**Administrative Member**

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